

**DAILY REPORT OF PREVENTIVE MEASURES FOR COMBATING THE IMPENDING
THREAT OF NOVEL CORONA VIRUS**

Date – 27th March 2020

1) Registrar General along with other officers of the registry had video conferencing with all the learned District Judges on their personal laptops. The Registrar General inquired about the prevailing situation of the district courts. It was conveyed by all the learned District Judges that the directions issued by the High Court are being adhered to in letter and spirit and there is no problem in their respective judgeships. The details of which are given here-in-below district-wise:-

1. **Araria:-** everything is stated to be fine. It has been also stated that there is no problem in the judgeship.

2. **Aurangabad:-** it has been stated that there is no problem in the judgeship. However, it was stated that some suspect case of COVID-19 has been reported but same has not been confirmed yet.

3. **Ara:-** it has been stated that there is no problem in the judgeship.

4. **Banka:-** it has been stated that there is no problem in the judgeship.

5. **Bhagalpur**:- it has been stated that there is no problem in the judgship.
6. **Nalanda**:- Everything is stated to be fine.
7. **Buxar**:- it has been stated that there is no problem in the judgship.
8. **Saran**:- Everything is also stated to be fine.
9. **Darbhanga**:- it has been stated that there is no problem in the judgship.
10. **Gopalganj**:- Everything is stated to be fine.
11. **Hajipur**:- Everything is stated to be fine.
12. **Jamui**:- it has been stated that there is no problem in the judgship.
13. **Jehanabad**:- Everything is stated to be fine.
14. **Kaimur (at Bhabua)**:- it has been stated that there is no problem in the judgship.
15. **Gaya**:- Everything is stated to be fine.
16. **Katihar**:- it has been stated that there is no problem in the judgship.
17. **Khagaria**:- it has been stated that there is no problem in the judgship.
18. **Kishanganj**:- everything is stated to be fine.

19. **Lakhisarai:-** it was apprised that one dead pigeon has been found on the roof of the Civil Court and the concerned authorities have been informed in this regard.

20. **Madhepura:-** Everything is stated to be fine.

21. **East Champaran (Motihari):-** it has been stated that there is no problem in the judgeship.

22. **Begusarai:-** Everything is stated to be fine.

23. **Munger:-** it has been stated that there is no problem in the judgeship.

24. **Muzaffarpur:-** Everything is stated to be fine.

25. **Nawada:-** it has been stated that there is no problem in the judgeship.

26. **Patna:-** Everything is stated to be fine.

27. **Purnea:-** it was apprised by the learned District Judge, Purnea that staffs of Civil Court, who have been residing at places, situated over two kilometres distance from Civil court, have been spared from coming to court. They have been directed to report as per requirement.

28. **Saharsa:-** Everything is stated to be fine.

29. **Samastipur:-** Everything is stated to be fine.

30. **Sasaram:-** Everything is stated to be fine.

31. **Sheikhpura:-** it has been stated that there is no problem in the judgeship.

32. **Sheohar:-** Everything is stated to be fine.

33. **Sitamarhi:-** Everything is stated to be fine.

34. **Siwan:-** Everything is stated to be fine.

35. **Supaul:-** Everything is stated to be fine.

36. **West Champaran:-** everything is stated to be fine.

37. **Madhubani:-** it has been stated that there is no problem in judgeship.

- 2) Lastly, all the district judges through video-conferencing were asked to strictly adhere to the guidelines of Hon'ble High Court circulated vide letter No. 19078-19114 / A.D. Apptt. Dated 23-02-2020. It was also asked to keep themselves updated with the advisories being issued time to time by the Central Government as well as the State Government.
- 3) Registrar General along with the Members of the Registry including the Members of the Core Committee inspected the court's campus. During the

course of inspection, the various sections of the Hon'ble Court were also visited. Considering the unprecedented situation with the outbreak of Novel Corona Virus (COVID-19), it was decided that only those staffs, whose presence is essential, shall report to their respective offices.

- 4) Hon'ble The Chief justice had been pleased to direct on 25th March 2020 to keep the number of employees of High Court to bare minimum and accordingly on 26-03-2020 the working strength was drastically reduced and on 27-03-2020, it was further reduced, in view of necessity to keep open the different sections of The High Court.

Today, It was decided to further reduce the working strength of some sections and with regard to other sections of The Hon'ble Court, the staffs were instructed to 'work from home'. Some of the sections have been asked to 'Work from home' till further orders. The staffs of these sections were also directed to ensure their presence in their respective sections as per requirement. They were also asked to remain available on 'telephone calls' and not to leave the headquarter. However, none of the staffs of the courts of Hon'ble Judges came to the High Court except the court master of Hon'ble The Chief Justice.

- 5) During the visit, It was brought to the notice by the Medical Expert Team of the

Animal Husbandry Department that today one dead crow has been found in the Parking area of the campus of the High Court. The dead crow was taken away by the Team.

- 6) During course of inspection, The Registrar General reiterated the directions to the security guards that the entry of strangers into the campus of The High Court be strictly prohibited.
- 7) During inspection, Registrar General also visited the Primary Health Centre of the Patna High Court and inquired from the Doctors posted there about the number of patients coming to the Hospital for treatment. It was reported that today twelve patients have visited the PHC.
- 8) It was informed that, in the morning one section Officer namely Smt. Ruma Rai fell unconscious at Gate No.2 of The Patna High Court. The people gathered there. The High Court Staff also reached there. Immediately, she was provided medical help by the doctors of PHC of High Court who opined that her condition was due to exertion otherwise she was not having any other symptoms and she required rest. Accordingly, she was sent back to her home.
- 9) The Patna High Court Employees' and Officers' Association made a representation to The Hon'ble Chief Justice, Patna High Court, Patna, praying

therein to permit them to stay at their residences and be ready to discharge emergent duties on short notice, in the wake of COVID-19. However, the matter was resolved at the level of Registrar General and the Association withdrew its representation.

10) It has also come to notice that report of one of the employees of Patna High Court namely Mr. Praveen Herbert, who was earlier tested for COVID-19 and was kept in isolation, was found to be negative.